

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH**

Diary No.03(064)/2018

*Under Section 7 of the Insolvency & Bankruptcy Code, 2016 read with Rule 4 of the Insolvency & Bankruptcy (Application to Adjudicating) Authority) Rules 2016.*

In the matter of:

Punjab National Bank	...	Financial Creditor
-Versus-		
M/s Shree Sai Prakash Alloys Pvt. Ltd.	...	Corporate Debtor

**Coram:**

Hon'ble Mr Justice P K Saikia, Member(J)

.....

**ORDER**

**Date of Order: 27<sup>th</sup> September 2018.**

Mr K.K. Nandi, learned Advocate & Mr N. Khatai, Assistant General Manager, Punjab National Bank, Fancy Bazar Branch, are present on behalf of the applicant/Financial Creditor. Mr A.K. Rai & Mr Tai Chije, learned Advocates are present representing the respondent/Corporate Debtor.

2. Mr A.K. Rai, learned Advocate for the Corporate Debtor, submits that they want to file an application questioning the maintainability of the present proceeding and such application has already been submitted before the Registry today. Therefore, he prays for a small accommodation.

3. In view of the above, Registry is directed to scrutinize the application and if found to be in order, same be listed on 01.10.2018.

4. The final hearing of this proceeding would be held on 01.10.2018.

5. Diary No.03(064)/2018 be also listed on 01.10.2018 for hearing.



Member (Judicial)  
National Company Law Tribunal,  
Guwahati Bench, Guwahati.

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